

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-302
IB - 3494/ND/2019

IN THE MATTER OF:

Hindustan Automotive Store
Vs
Miric Biotech Ltd

...Applicant

...Respondent

SECTION

Under Section-7 of IBC

Order delivered on 27.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

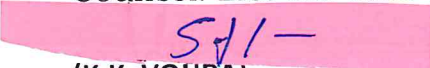
PRESENT:

For the Applicant : Adv. Mohd. Shahanulla, CS Priya Garg
For the Respondent : Adv. Abhishek Proxy Counsel

ORDER

Ld. Counsel for respondent has put in appearance and submitted that he has filed the reply on 23.01.2020. The same is not on record. Registry is directed to trace out the same and place it on record before the next of hearing.

Ld. Proxy Counsel appeared on behalf of the petitioner submitted that reply has not been received by the respondent and the copy of the same is handed over by the Ld. Counsel for respondent to the Ld. Counsel for petitioner in court today. Ld. Counsel for petitioner is directed to file rejoinder if any. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel. List the case on 07.02.2020.


(K.K. VOHRA)
MEMBER (T)

(Chirag)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)